

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCHORIGINAL APPLICATION NO:240/2008.
DATED THE 13TH DAY OF MAY 2008.

CORAM:

HON'BLE SHRI GEORGE PARACKEN, JUDICIAL MEMBER

Mr.P.N.Thankachan,
Station Superintendent,
Piravam Road Railway Station,
Residing at Puthenpurackal,
Peringanam P.O., Poonjar,
Thekkekkara

... Applicant

By Advocate Mr.Martin G Thottan

V/s.

- 1 The Divisional Railway Manager,
Southern Railway, Trivandrum Division,
Trivandrum.
- 2 The Divisional Personnel Officer,
Southern Railway, Trivandrum Division,
Trivandrum.
- 3 The Senior Divisional Operating Manager,
Southern Railway, Trivandrum Division,
Trivandrum.
- 4 J.Vinayan,
The Senior Divisional Operating Manager,
Southern Railway, Trivandrum Division,
Trivandrum.
- 5 V.K.Ramachandran,
SM-1, Ettumanur Railway Station,
Ettumanur.

... Respondents

By Advocate Mr.Thomas Mathew Nellimoottil



The application having been heard on 13.05.2008, the Tribunal on the same day delivered the following

(ORDER)

Hon'ble Mr.George Paracken, Judicial Member

The applicant is aggrieved by Annexure A-5 order of transfer dated 2.5.2008. According to the said order, he has been transferred from Piravom Road to Ettumanur on administrative grounds vide Shri V.K.Ramachandran (SC) who has been promoted as Station Superintendent. The applicant submitted that he was working as a Station Superintendent which is a sensitive post and he was entitled for being retained at the same post/station for four years whereas he has completed only two years at the present place of posting. He has also submitted that his transfer has been ordered at the instance of the 3rd and 4th respondents with a view to shift him from the present place of posting.

2 In my considered opinion, the application is premature. The applicant has approached this Tribunal against the impugned order dated 2.5.2008 by filing this OA without even making a representation to the respondents. I, therefore, dispose of this OA at the admission stage itself and direct the applicant to make a proper representation to the 1st respondent within three days from today and the respondents shall consider the same according to the rules and pass a speaking order within the shortest possible time. Till such time, statusquo regarding transfer be maintained in respect of the applicant.



3 OA is disposed of with the above directions. There shall be no orders as to costs.



GEORGE PARACKEN
JUDICIAL MEMBER

abp